GST collection allotted to Tamil Nadu

1347. SHRI T.K. RANGARAJAN: Will the Minister of FINANCE be pleased to state:

- the Total GST collection during the financial year 2017-18;
- out of this how much was allotted to Tamil Nadu;
- whether it was allotted as per Finance Commission formula or place of supply concept as envisaged in the GST Act; and
- (d) whether there was any loss to Tamil Nadu compared to place of supply allocation if it was on the basis of Finance Commission formula?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) The Total GST collection during the financial year 2017-18 was ₹ 7,40,795 crorss. Out of which, Tamil Nadu had received ₹ 24,907 crores which includes both SGST and IGST settlement / adhoc apportionment.

(c) and (d) IGST levied and collected by the Centre shall be apportioned/settled between the Union and the States/UTs on the basis of place of consumption and cross utilization. It is further submitted that after regular settlement/apportionment and refund, some amount of IGST has been getting accumulated month after month in the Consolidated Fund of India (CFI). Pending finalization of accounting procedure for accounting, balance IGST which was lying in the CFI as on 31st March, 2018, was devolved to Centre and States as per Finance Commission formula as envisaged in the Article 270 of the Constitution of India after taking formal opinion from Department of Legal Affairs, Ministry of Law & Justice.

A few States including Tamil Nadu have represented to Centre requesting for apportionment /settlement of balance IGST as on 31.03.2018 which was devolved under Article 270. Accordingly, as per the decision taken in the 37th GST Council meeting held on 20th September, 2019 in Goa, a Group of Ministers (GoM) has been constituted to examine the subject matter.

Input tax credit loopholes

1348. SHRI T.K. RANGARAJAN: Will the Minister of FINANCE be pleased to state: